

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2113
ANSWERED ON:30.11.2007
IMPLEMENTATION OF LABOUR LAWS IN COMPANIES
Prasad Shri Hari Kewal

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the companies are required to submit a compliance report to the department of Corporate Affairs regarding implementation of Labour laws;
- (b) if so, the provisions in this regard;
- (c) the number of companies who have not submitted the compliance report during the last three years; and
- (d) the action taken by the Government in this regard as a result thereof?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

- (a): No, Sir.
- (b) to (d): Do not arise.